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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/05/2017 AT 02.30 PM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/754/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : CARL ZEISS INDIA (BANGALORE) PVT LTD  
NAME OF THE RESPONDENT(S) : VASAN HEALTHCARE PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	P.J. RISHIKESH P.J. SRI GANESH	COUNSEL FOR APPLICANT PETITIONER	
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2.	S.R. RAJAGOPAL ROHAN RAJASEKARAN PREETHI. S. ARASU	Counsel for Respdt	
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3.	Sri Vashini For V. Mahes	For Interim Insolvency, Resolution Professionals	
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### **ORDER**

Counsel for the petitioner present. Counsel for the Respondent present. Counsel Sri Varshini on behalf of Insolvency Professional present. It has been submitted that the matter is *sub-judice* before Hon'ble High Court/NCLAT and the Hon'ble High Court vide its Order dated 4.5.2017 granted interim stay in the matter till 5.6.2017. In the circumstances, the matter is adjourned. Put up on **9.6.2017 at 2.30 P.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)